

GOVERNMENT OF ASSAM

JUDICIAL DEPARTMENT : : : JUDICIAL BRANCH.

ORDERS BY THE GOVERNOR.

NOTIFICATION.

The 10th February 1992.

No.JDJ.23/85/Pt/33 :— In exercise of the powers conferred by Section 23 of the Family Courts Act, 1984 and after consultation with the High Court, the Governor of Assam is pleased to make the following rules to amend the Assam Family Courts Rules, 1990.

The Assam Family Courts (Amendment) Rules, 1992.

1. Short title & commencement.—(1) These Rules may be called the Assam Family Courts (Amendment) Rules, 1992.

(2) They shall come into force at once.

2. Amendment of Rule 4.—In the Assam Family Courts Rules, 1990, hereinafter referred to as the principal Rules, for rule 4, the following rule shall be substituted, namely :—

"4. Salary or honourarium and other allowances of Judges.—The salary and other allowances admissible to a judge shall be such as may be determined by the Government in consultation with the High Court from time to time :

Provided that the pay and allowances of the judge who is a member of the Assam Judicial Service (Grade I) shall not be less than the presumptive pay and allowances as would have been admissible to him but for his appointment as the judge of the Family Court.

NOTE: The pay scale admissible to a Family Court Judge at the commencement of these rules is Rs.3950/- Rs.6100/-p.m.



3. In the principal rules, for sub-rule (1) of rule 5, the following sub-rule shall be substituted, namely :

"5. (1) A person appointed on the post of the Judge shall retire from the service in the afternoon of the last day of the month in which he attains the age of 58 years :

Provided that if the Government considers it expedient in the public interest so to do, it may re-employ such a judge for further period not exceeding two years at a time so, however that no person shall continue as a judge after he attains the age of 62 years."

B. CHUTIA,

Secretary to the Govt. of Assam,

Judicial Department.